

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 5509
TO BE ANSWERED ON 05.04.2023**

VACANCIES IN RAILWAYS

**5509. ADV. DEAN KURIAKOSE :
SHRI HIBI EDEN :**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that vacancies for the various services in the Indian Railways through engineering service examinations and civil services examinations in the years 2020 and 2021 weren't released, if so, the reasons therefor;**
- (b) whether the Government is aware of a delay in notifying the vacancies when the constitution of IRMS was announced in Dec 2019, if so, the reasons therefor;**
- (c) whether the Government is likely to be mentioned if there are any other reasons apart from the "cascading effect" and "pandora box" for finding it not feasible to grant attempts, if so, the details thereof;**
- (d) whether the Government is likely to define the terms "pandora box" and "cascading effect" used by it in the supreme court during Rachna vs. UOI case 2020; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) & (b) Consequent upon Government's decision to unify eight organized Group 'A' services and introduce Indian Railway Management

Service (IRMS), Ministry of Railways had withdrawn its indents for services covered under Engineering Services Examination (ESE) - 2020 and Civil Services Examination (CSE) - 2020 pending finalization of Recruitment Rules for new Group 'A' Central Service namely IRMS; except Indian Railway Protection Force Service (erstwhile known as RPF). Similarly, indent for the year 2021 was not placed except for IRPFS. Recruitment Rules for IRMS were notified on 15.02.2022 in the Gazette of India. Thereafter, an indent of 150 numbers each has been placed for Direct Recruitment to IRMS through CSE - 2022 & 2023.

(c) to (e) Based on the judgments passed by the Hon'ble Supreme Court in the writ petitions filed by some Civil Services Examination (CSE) candidates and in light of the views expressed by the Department related Parliamentary Standing Committee, the matter has been duly considered in the Department of Personnel and Training and it has not been found feasible to consider any change in the existing provisions regarding number of attempts and age-limit in respect of the CSE.
